CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 368/MP/2025

Subject : Petition under Section 142 of Electricity Act, 2003 read with

Regulation 70(2) of the CERC (Conduct of Business) Regulations, 2023 in furtherance of Order dated 16.1.2024 in Petition No. 319/MP/2020 seeking directions and initiation of appropriate action against the Respondent for non-compliance

of the directions of the Commission.

Petitioner : NTPC Limited

Respondent : ED, Andaman & Nicobar Administration

Date of Hearing : 21.5.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashutosh Srivastava, Advocate, ERPPL

Shri Aashwyn Singh, Advocate, ERPPL

Shri Aniket, Advocate, ERPPL Shri Siddharth Sharma, CTU

Record of Proceedings

During the hearing on 'admission', the learned counsel for the Petitioner submitted that the present petition has been filed for execution of the Commission's order dated 16.1.2024 in Petition No. 319/MP/2020.

- 2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
 - (a) Admit and issue notice.
 - (b) The Respondents are permitted to file their reply on or before **4.7.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **22.7.2025**.
- 3. The matter shall be listed for hearing on **5.8.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

